

ITEM NO.27

COURT NO.3

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 531/2022

(Arising out of impugned final judgment and order dated 13-12-2021 in WPC No. 13984/2021 passed by the High Court Of Delhi At New Delhi)

SERIOUS FRAUD INVESTIGATION OFFICE & ORS.

Petitioner(s)

VERSUS

SAHARA HOUSING INVESTMENT CORPORATION LIMITED & ORS. Respondent(s)

(FOR ADMISSION and I.R. and IA No.5784/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH

SLP(C) No. 4685/2022 (XIV)

(FOR ADMISSION and I.R. and IA No.38147/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 20-05-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s)

Mr. Tushar Mehta, S.G.
Mr. K.M. Natraj, ASG
Mr. Kanu Agarwal, Adv.
Mr. Arvind Kumar Sharma, AOR

For Respondent(s)

Mr. Kapil Sibal, Sr. Adv.
Mr. Gautam Awasthi, AOR
Mr. Ayush Choudhary, Adv.
Mr. Nizam Pasha, Adv.
Mr. Devanshu Yadav, Adv.
Mr. Sameer Pandey, Adv.
Mr. Simranjeet Singh, Adv.
Mr. Gautam Talukdar, Adv.
Mr. Rahul Tripathi, Adv.
Mr. Ram Sajan Yadav, Adv.
Mr. Vijay Kumar, Adv.
Mr. Ankur Tripathi, Adv.

Mr. Gautam Talukdar, AOR

UPON hearing the counsel the Court made the following

O R D E R

The matter has been passed over once and called out for second time.

Due to paucity of time, these matters cannot be taken up today.

In view of urgency pointed out by Mr. K.M. Natraj, learned Additional Solicitor General, liberty is granted to the petitioner to move the Vacation Bench, if so advised.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)